

**CENTRAL ADMINISTRATIVE TRIBUNAL
JAMMU BENCH, JAMMU**

Hearing through video conferencing



**O.A. No. 61/994/2020
(Dy. No. 6347 of 2020)**

This the 06th day of November, 2020

**HON'BLE MR. RAKESH SAGAR JAIN, MEMBER (J)
HON'BLE MR. ANAND MATHUR, MEMBER (A)**

Shabir Ahmad Reshi aged 27 years, S/o Ghulam Mohammad Reshi R/o Nowpora, Malpora, District Pulwama, Kashmir.

.....Applicant

(Advocate: Mr.Bilal Ahmad Khan)

Versus

1. Union Territory of Jammu & Kashmir through Principal Secretary to Government, Home Department, Civil Secretariat, Jammu/Srinagar.
2. Director Fire and Emergency Service, Srinagar.

.....Respondents

(Advocate: Mr. Amit Gupta, AAG)

ORDER

[ORAL]

Delivered by HON'BLE MR. ANAND MATHUR, MEMBER (A)



During the course of arguments, learned counsel for the applicant submits that he will be satisfied if a direction is given to respondents/competent authority to consider and decide the representation of the applicant dated 13.10.2020 within a stipulated period of time.

2. Looking to the limited prayer made by learned counsel for the applicant, O.A is disposed of at the admission stage itself with a direction to the respondents/competent authority to consider and decide the representation of the applicant dated 13.10.2020 by passing a reasoned and speaking order in accordance with rules within a period of two months from the date of receipt of a certified copy of this order with intimation to the applicant. The OA shall be treated as part of the representation No order as to costs.

3. It is made clear that we have not expressed any opinion on the merits of the case.

(ANAND MATHUR)
MEMBER (A)
Manish/-

(RAKESH SAGAR JAIN)
MEMBER (J)